

অসম



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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th August, 2009

**No.LGL.42/2004/92** :- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XX OF 2009

(Received the assent of Governor on 26th August, 2009)

**THE ASSAM TAXATION (ON SPECIFIED LANDS)  
(SECOND AMENDMENT) ACT, 2009**

**AN  
ACT**

further to amend the Assam Taxation (On Specified Lands) Act, 1990.

**Preamble.**

Whereas it is expedient further to amend the Assam Taxation (On Specified Lands) Act, 1990, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act  
XII of  
1990.

It is hereby enacted in the Sixtieth Year of Republic of India as follows:-

**Short title, extent and commencement.**

1. (1) This Act may be called the Assam Taxation (On Specified Lands) (Second Amendment) Act, 2009.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on the first day of January, 2010.

**Amendment of section 5.**

2. In the principal Act, in section 5, in clause(a), —

(i) in sub-clause (ii), for the words "twenty paise", the words "twenty five paise" shall be substituted;

(ii) in sub-clause (iii), for the words "thirty two paise", the words "forty paise" shall be substituted;

(iii) in sub-clause (iv), for the words "twenty nine paise", the words "thirty five paise" shall be substituted.

**MOHD. A. HAQUE,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.